

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1350
TO BE ANSWERED ON 24.07.2017**

WELFARE OF LABOURERS IN IT AND SMALL SCALE INDUSTRIES

1350. SHRI N.K. PREMACHANDRAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to introduce the provisions of labour welfare laws in IT start ups and small scale industries so as to ensure the social security and welfare of workers working in these sectors;**
- (b) if so the details thereof and the steps taken in this regard;**
- (c) the details of employees working in IT companies, start ups and small scale industries in the country, State/UT-wise;**
- (d) whether the Government also proposes to utilise the unclaimed amount pending with EPFO for ensuring the social security and welfare of workers and pensioners; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): The workers of IT start ups and small scale industries may avail the benefits of the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, Employees' State Insurance Act, 1948 and the social security schemes under the Unorganised Workers' Social Security Act, 2008 depending upon their eligibility.

The Central Government has also launched the Atal Pension Yojana, Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana for all citizens especially targeting unorganised workers to provide them comprehensive social security. The details of employees working in IT companies, start ups and small scale industries in the country is not centrally maintained.

(c): The details of employees working in IT companies, start ups and small scale industries in the country, State/UT-wise, is not centrally maintained.

(d) & (e): No decision has been taken in this regard.
